GOVERNMENT OF INDIA CENTRAL BOARD OF DIRECT TAXES NEW DELHI: DATED THE 7th June. 1985.

NOTIFICATION (INCOME-TAX)

Ne. 6250 (F.Ne.187/4/84-IT(AI): In exercise of the powers conferred under sub-section (1) of Section 127 of the Incometax Act, 1961, the Central Board of Direct Taxes, makes the following amendment to its Notification No.5893 dated 2.7.1984.

- 2. The Commissioner of Income-tax, Andhra Pradesh-I at S.Ne.2 shall have general power of survey in respect of areas comprised in the jurisdiction of Commissioner of Income-tax, Andhra Pradesh-II and III within the municipal limits of City of Hyderabad.
- This notification shall take effect from 10.6.1985.

(R. K. TEWARI)
UNDER SECY.CENTRAL BOARD OF DIRECT TAXES

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